

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


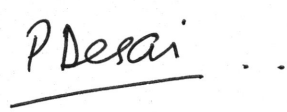
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.
V/s.
M/s. EZ-XBRL Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Rahel D. Oak	Adv. for Petitioner.	
2)	Priyanka Desai 1/b Khaitan & Co	Advocate for Respondent.	

Order

CP No. 40/98,241 & 242/NCLT/MB/MAH/2016

There being no objection for the Respondent side for the Petitioner for filing
an Additional Affidavit, the Petitioner side Counsel is given liberty to file Additional
Affidavit within one week hereof and reply if any within one week thereof.

List this matter for hearing on 20.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)